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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

NOTICE

The undermentioned issue of the *Orissa Gazette Extraordinary* was published during the week ending Wednesday, the 29th March 1944 :—

Sl. No.	Date of publication	Issued by	Subject
11	27th March 1944	Notifications of the Government of India republished by the Department of Supply and Transport of the Provincial Government.	The Textile Commissioner authorises all persons to keep Cloth and Yarn packed in December 1943, in unopened bales or cases until the 30th April 1944. Fixation of the maximum prices as mentioned therein to be charged by a dealer or producer in respect of the wines and liquors.

Copies of the *Gazette Extraordinary* mentioned above will be supplied on indent to the Superintendent, Orissa Government Press, Cuttack. Indents should be submitted so as to reach the Superintendent, Government Press, Cuttack, within ten days of the date of issue of the Gazette.

Subscribers to particular parts can obtain copies of the above *Gazette Extraordinary* on payment at the rate of Re. 0-1-0 for every 16 pages or a fraction thereof and postage according to weight.

S. H. KHAN
Publisher, Orissa Gazette

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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

OFFICE OF THE SECRETARY TO HIS EXCELLENCY THE GOVERNOR

NOTIFICATION

The 28th March 1944

No. 1413-S.G.—The following notification, issued by the War Department, Government of India, New Delhi, is republished for general information.

V. E. DAVIES

Secretary to His Excellency the Governor
New Delhi, 25th March 1944

No. 469—The undermentioned officer is granted the local rank of Captain, without effect on pay and pension, whilst employed as Aide-de-Camp to His Excellency the Governor, Orissa :—

Lt. W. B. Carter, Welch R. 9th March 1944.

C. M. TRIVEDI

Secretary to the Govt. of India

HOME DEPARTMENT

NOTIFICATIONS

The 29th March 1944

No. 1511-A.—Maulavi Muhammad Mujibur Rahaman, Deputy Magistrate and Deputy Collector on probation at the headquarters station of the district of Balasore, is appointed to be a Magistrate of the first class.

The 25th March 1944

No. 1441-P.—Mr. A. K. Ghosh, I.P., Assistant Superintendent of Police, Koraput, is appointed to hold charge of the office of the Superintendent of Police of that district

in addition to his own duties from the date he took over charge from Mr. F. F. P. Gill, I.P., until relieved by Mr. W. H. W. Fisher, I.P.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

The 29th March 1944

No. 1501-P.—In pursuance of clause (7) of sub-rule (b) of rule 51 of the Orissa Motor Vehicles Rules, 1940, the Governor of Orissa is pleased to nominate Rai Sahib S. C. Banerjee, B.A., Personal Assistant to the Collector and an official member of the Regional Transport Authority, Ganjam, as the Secretary and the Executive Officer to the said Authority, Ganjam, with effect from the 11th March 1944.

By order of the Governor

V. RAMANATHAN

Deputy Secretary to Government

REVENUE DEPARTMENT

NOTIFICATION

The 23rd March 1944

No. 1432—La-23-R.—Sri Brundaban Chandra Patnaik, Deputy Collector on probation in the district of Cuttack, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in that district.

By order of the Governor

P. C. DAS

Secretary to Government

DEVELOPMENT DEPARTMENT NOTIFICATIONS

The 25th March 1944

No. 996-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Rajendra Mohan Chatterji, Sub-Assistant Registrar of Co-operative Societies, to act temporarily as Assistant Registrar of Co-operative Societies, Cuttack Circle, vice Sri Haribandhu Mahanty, Deputy Collector on probation and Assistant Registrar, appointed District Food Production Officer.

The 25th March 1944

No. 998-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Sri Rajendra Mohan Chatterji, Assistant Registrar of Co-operative Societies, Cuttack Circle—

(a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act ;

(b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act ; and

(c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 25th March 1944

No. 1000-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Sri M. Sitaramamurti, Sub-Assistant Registrar of Co-operative Societies, to act temporarily as Assistant Registrar of Co-operative Societies, Kendrapara Circle, vice Maulavi Saadat Ali, Sub-Deputy Collector and Assistant Registrar, appointed District Food Production Officer.

The 25th March 1944

No. 1002-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Sri M. Sitaramamurti, Assistant Registrar of Co-operative Societies, Kendrapara Circle—

(a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act ;

(b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act ; and

(c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 25th March 1944

No. 1004-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Gopendra Krishna Misra, Sub-Assistant Registrar of Co-operative Societies, to act temporarily as Assistant Registrar of Co-operative Societies, Sambalpur Circle, vice Sri Lokanath Pati, Sub-Deputy Collector and Assistant Registrar, appointed District Food Production Officer.

The 25th March 1944

No. 1006-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Sri Gopendra Krishna Misra, Assistant Registrar of Co-operative Societies, Sambalpur Circle—

(a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act ;

(b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act ; and

(c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 25th March 1944

No. 1008-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Maulavi Muhammad Abdur Raschid, Sub-Assistant Registrar of Co-operative Societies, to act temporarily as Assistant Registrar of Co-operative Societies, Angul Circle, vice Sri Bipin Bihari Babu, Deputy Collector on probation and Assistant Registrar, appointed District Food Production Officer.

The 25th March 1944

No. 1010-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Maulavi Muhammad Abdur Raschid, Assistant Registrar of Co-operative Societies, Angul Circle—

(a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act ;

(b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act ; and

(c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 25th March 1944

No. 1012-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Rajkumar Das, Sub-Assistant Registrar of Co-operative Societies, to act temporarily as Assistant Registrar of Co-operative Societies, Balasore Circle, vice Sri Gou Chandra Subudhi, Sub-Deputy Collector on probation and Assistant Registrar, appointed District Food Production Officer.

The 25th March 1944

No. 1014-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Sri Rajkumar Das, Assistant Registrar of Co-operative Societies, Balasore Circle—

(a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48) of the said Act ;

(b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act ; and

(c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 28th March 1944

No. 1062-D.—Sri Haribansha Mishra, Supervisor of Supplies, Grade I, Cuttack, is appointed temporarily as the Marketing Officer under the Grow More Food Scheme, with effect from the 1st January 1944, until further orders.

The 28th March 1944

No. 1072-D.—Sri B. Cheranjevi, Clerk, Sub-Registry Office Parlakimedi, was appointed to act until further orders as Sub-Registrar of Hinjili, with effect from the 16th December 1943, afternoon, vice Sri Joy Narayan Das, Sub-Registrar of Hinjili, appointed to act as District Sub-Registrar of Ganjam. The notification No. 217-D, dated the 25th January 1944, is cancelled.

By order of the Governor
P. C. DAS
Secretary to Government

**SUBORDINATE CIVIL SERVICE
HOME DEPARTMENT
NOTIFICATIONS**

The 25th March 1944

No. 1450-A.—Sri G. Padmanabha Swami, Sub-Deputy Magistrate and Sub-Deputy Collector in the district of Koraput, is appointed to be a Magistrate of the second class.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

The 28th March 1944

No. 1479-A.—Maulavi Muhammad Mohiuddin Sheriff, Sub-Deputy Collector on probation, is confirmed in his appointment in the Subordinate Civil Service, with effect from the 21st April 1943.

By order of the Governor
V. RAMANATHAN
Deputy Secretary to Government

**OFFICE OF THE DIRECTOR OF
DEVELOPMENT
NOTIFICATION**

The 22nd March 1944

No. 2281-Vet.—Sri P. S. Kuppaswami, Veterinary Investigation Officer, Orissa, is granted leave on average pay for fifteen days, with effect from the 26th January 1944, under rules 150 and 155 to 157 of the Orissa Service Code.

H. LAL
Director of Development, Orissa

**OFFICE OF THE DIRECTOR OF
HEALTH AND INSPECTOR-GENERAL
OF PRISONS
NOTIFICATION**

The 24th March 1944

No. 2770-M.—Dr. (Miss) Binapani Dei, M.B., B.S., Lady Assistant Surgeon of the General Hospital, Cuttack, is granted earned leave for ninety days from the 29th September 1943 to the 27th December 1943 under rules 6 and 9 of the Orissa Leave Rules, 1939, unearned leave on

private affairs for three months from the 28th December 1943 to the 27th March 1944 under rule 11 *ibid* and extraordinary leave for one month and three days from the 28th March 1944 to the 30th April 1944 under rule 14 *ibid*.

This office notification No. 3506-M., dated the 29th October 1943, is hereby cancelled.

A. N. CHOPRA, Lt.-Col., I.M.S.
*Director of Health and Inspector-General
of Prisons, Orissa*

**OFFICE OF THE CONSERVATOR OF FORESTS
NOTIFICATION**

The 28th March 1944

No. 1629.—Sri Gopal Chandra Dash, Assistant Conservator of Forests on probation, is appointed to hold charge of the Angul Forest Division, with effect from the 15th April 1944, vice Mr. F. A. A. Hart, O.B.E., I.F.S., appointed to hold charge of the Direction Division in Education Department notification No. 270-E., dated the 2nd February 1944.

J. W. NICHOLSON
Conservator of Forests, Orissa

**OFFICE OF THE DIRECTOR OF CIVIL DEFENCE
NOTIFICATIONS**

The 28th March 1944

No. 2838-C.D.—Sri Sachidananda Pujari, Civil Defence Officer, Cuttack, is posted to Cuttack, with effect from the 15th March 1944, forenoon, on the expiry of the leave granted to him in notification No. 2086(a)-C.D., dated the 6th March 1944.

The 28th March 1944

No. 2840-C.D.—Sri H. K. Ghosh, Assistant Civil Defence Officer, Bhadrak, is granted earned leave for nineteen days, with effect from the 2nd February 1944, forenoon, to the 20th February 1944, afternoon, under rules 6 and 9 of the Orissa Leave Rules, 1939.

This cancels the orders issued in notification No. 843-C.D., dated the 31st January 1944.

The 29th March 1944

No. 2887-C.D.—Sri N. S. Venkatswar Rao, B.Sc. (Eng.), is appointed as Assistant Civil Defence Officer and Assistant to the Provincial A. R. P. Officer for Factories and Power-houses, Orissa, with effect from the 1st March 1944.

The 29th March 1944

No. 2898-C.D.—Sri H. K. Ghosh, Assistant Civil Defence Officer, is allowed to officiate as Additional Civil Defence Officer, Cuttack, with effect from the 23rd March 1944, forenoon, vice Sri K. S. Krishnan, deputed on A. R. P. training to Government of India, C. D. Training College at Hyderabad.

J. BOWSTEAD
Director of Civil Defence, Orissa

SUBORDINATE EDUCATIONAL SERVICE

NOTIFICATION

The 7th March 1944

No. 4—Maulavi Abrar Baksh, Headmaster, Muhammadan Teachers' Elementary Training School, Cuttack, is allowed leave on average pay on medical certificate for ten days under rules 150, 155-57 and 163 of the Orissa Service Code, with effect from the 1st February 1944.

S. C. TRIPATHI
Director of Public Instruction, Orissa

CO-OPERATIVE SOCIETIES

NOTIFICATION

The 24th March 1944

No. 2258—Whereas as the result of an inspection made under sub-section (1), section 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), of the Dhaurakhandi Co-operative Society bearing registration No. 8 of the 15th February 1924 in the district of Sambalpur, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by clause (a),

section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Sub-Agent, Bargarh Central Co-operative Bank, Limited, to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY
*Deputy Registrar
Co-operative Societies, Orissa*

ELECTION AND APPOINTMENT OF UNION BOARD MEMBERS

NOTIFICATION

The 22nd March 1944

Under rule 30 of the Union Board and Panchayat Election Rules promulgated under the Bihar and Orissa Village Administration Act, 1922, it is hereby notified for general information that the following persons have been elected and appointed as members of the Bhadrak Union Board in the district of Balasore:—

By election

- | | | |
|--------------|----|---------------------------------|
| Ward No. I | .. | 1. Sri Paramananda Mohanty |
| | | 2. Sri Lakshmidhar Das |
| Ward No. II | .. | 3. Sri Binoy Bhusan Ganguli |
| | | 4. Sayed Tufail Ahemad |
| Ward No. III | .. | 5. Mulna Mohammed Qudus |
| | | 6. Sri Narendra Chandra Patnaik |
| Ward No. IV | .. | 7. Sayed Yusuf Ali |

By appointment under section 8(3) of the Bihar and Orissa Village Administration Act by the District Board, Balasore

1. Sri Lakshmidhar Rout, Pleader, Bhadrak
2. Md. Abdur Razzaque, son of Md. Abzalur Raheman of Bunk, Town Bhadrak.

I. H. MACDONALD
District Magistrate, Balasore